

# NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

**CORAM:**      **SHRI SHYAM BABU GAUTAM**  
                  **HON'BLE MEMBER (TECHNICAL)**

**TMT. T.KRISHNA VALLI**  
**HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	CP(C/ACT)/24/KOB/2023
SECTION	241 & 242 C/ACT
NAME OF PARTIES	MS. JEENA FERNANDEZ V/S M/S SOMANS LEISURE TOURS INDIA PVT LTD AND 3 OTHERS.
PETITIONERS ADVOCATE/ PROFESSIONAL	VIPIN VARGHESE, CYRIAC TOM.
RESPONDENTS ADVOCATE/ PROFESSIONAL	

**24 April 2024**

## O R D E R

**CP(C/ACT)/24/KOB/2023**

Learned representing Counsel, Mr. Mohammed Ishak appears on behalf of the Petitioner through virtual mode. Learned ARoC, Ms. Bindu Vergis appears through Virtual mode. Learned Authorized Representative, Mr. Krishnan Unni appearing as proxy to the Counsel on behalf of the R1 to R3 through virtual mode submits that R1 and R2 has filed the reply affidavit. He states that the reply affidavit filed by R1 & R2 are being adopted by R3 also. He further states that Counsel for R1 to R3 has moved an application clarifying the main prayer of the present main Company Petition. The said IA is not on record today. Registry is directed to place the IA on record, if found defect free.

Report of the RoC is on record.

Counsel for the Petitioner seeks time to examine the IA stated to be filed by the Respondents and make necessary submissions on the next date of hearing, accordingly, list this matter for further consideration on **10.06.2024**.

**Sd /-**

**SHYAM BABU GAUTAM**  
**MEMBER (TECHNICAL)**

**Sd /-**

**T.KRISHNA VALLI**  
**MEMBER (JUDICIAL)**